(6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari, (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

Rape and sexual harassment related crimes

†1027. DR. PRABHA THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been increase or decrease in the rape and sexual harassment related crimes in the last one year after the amendment in sexual harassment related law and the details thereof, State-wise; and
- (b) if there has been a rise in such crimes the reasons therefor, the names of States which have recorded increase in such cases and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The President of India on 2nd April, 2013 has consented to the Criminal Law (Amendment) Act, 2013, which have come to force since 3rd February 2013, on crimes against women. Within this short span of time, no definitive conclusions on its effectiveness can be drawn.

Regulation of private security agencies

1028. SHRI N. K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any regulations exist to govern or restrict the use of arms by private security agencies across the country,
 - (b) if so, the details thereof;
- (c) whether such private security agencies have created 'private armies' which can pose danger to the citizens; and
- (d) if so, the steps taken by Government to control such private security agencies and ensure restrictions on their functioning, etc.?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes, Sir. In order to regulate the working of the private security agencies, the Central Government has enacted the Private Security Agencies (Regulation) Act, 2005 and has notified the Private Security Agencies Central Model Rules, 2006. As per the Private Security Agencies (Regulation) Act, 2005, private security guard means a person providing private security with or without arms to another person or property or both and includes a supervisor. However, acquisition and carrying of fire arms in the country by a person or agency is governed by the provisions of the Arms Act, 1959 and rules made thereunder.

Cases registered under UAPA

1029. SHRI K. N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases along with other details, registered in the country under Unlawful Activities Prevention Act (UAPA) for the last three years with their present status;
- (b) whether Government will make any arrangements for the speedy trial of such cases; and
 - (c) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per the available data uploaded, as on date, by States and Union Territories through 'Terrorist Information System (TIS)/'Integrated Monitoring on Terrorism (i-MOT)' being maintained by National Crime Record Bureau (NCRB), 47 cases on terrorist incidents including terror financing has been registered under various provisions of Unlawful Activities (Prevention) Act, 1967 during the last three years and the current year.

However, National Investigation Agency (NIA) has registered 56 numbers of cases for the last 03 years UAPA, 1967. Out of these 56 cases, charge sheet have been filed in 34 cases and 22 cases are under investigation. Out of 34 charge sheeted cases, in 02 cases, trials have been completed and in 1 case, closure report has been filed.

(b) and (c) After the enactment of the National Investigation Agency (NIA)